

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:640
ANSWERED ON:26.11.2012
EXEMPTION TO VEHICLES OF GOVERNMENT OF INDIA
Punia Shri P.L.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Central Motor Vehicles Act, 1988, provides any exemptions to vehicles of the Government of India transporting and accompanying VVIPs; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a)&(b) Proviso(iii) to sub-rule (1) of rule 108 of Central Motor Vehicles Rules, 1989 provides that a vehicle carrying high dignitaries shall be permitted to use red light with flasher/without flasher on the top front of the vehicle, while on duty anywhere in the country. According to sub-rule (3) of the said rule 108, use of blue light with or without flasher shall be permitted as top light on vehicles escorting high dignitaries entitled to the use of red light.